

(2023) 07 SHI CK 0116
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 4704 Of 2023

Dr. Jagrup Chand Bhandari

APPELLANT

Vs

Chaudhary Sarwan Kumar Himachal Pradesh Krishi
Vishvavidyalaya

RESPONDENT

Date of Decision : 24-07-2023

Acts Referred:

Citation : (2023) 07 SHI CK 0116

Hon'ble Judges : Jyotsna Rewal Dua, J

Bench : Single Bench

Advocate : Arun Raj, Tanuj Thakur, Prince Chauhan

Final Decision : Disposed Of

Judgement

Jyotsna Rewal Dua, J

1. The petitioner has filed the writ petition for grant of following substantive relief:-

"a) That the respondents may kindly be directed to allow the petitioner to switch over from "CPF-cum-Gratuity Scheme" to "GPF-cum-Pension-cum-Gratuity Scheme" and allot him the GPF Account Number on the basis of judgment dated 17.04.2023 in LPA No.46/23 vide Annexure P-5 and respondents may kindly be ordered to consider the case of the petitioner within a time bound period manner with all consequential benefits."

2. During the course of hearing, learned counsel for the petitioner submitted that the case of the petitioner and the relief prayed for by him are covered by judgment dated 17.04.2023, rendered by this Court in LPA No.46 of 2023 (Chaudhary Sarwan Kumar HP Krishi Vishvavidyalaya Palampur & anr. vs. Vipan Kumar Gupta) alongwith connected matters. Learned counsel further submitted that the petitioner would be content in case a direction is issued to the respondents/competent authority to consider the cases of the petitioner for redressal of his grievances pointed out in the instant petition in light of the

aforesaid decision within a time bound manner. This is acceptable to the opposite side.

In view of the innocuous prayer made by learned counsel for the petitioner and without examining the merits of the matter, this writ petition is disposed of with a direction to the respondents/competent authority to consider and decide the cases of the petitioner by passing appropriate orders in accordance with law, within a period of eight weeks from today. While deciding the matter, the aforesaid judgment in Chaudhary Sarwan Kumar's case, supra, be kept in view. The decision so arrived at shall also be communicated to the petitioner.

Pending miscellaneous application(s), if any, also to stand disposed of.